

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1032 of 2020

In the matter of:

P.Murali Shankar & Ors.

....Appellants

Vs.

Bhagyalakshmi Homes LLP

....Respondent

Present:

Appellants: Mr. Ishaan George, Mr. Nikhil Kurgod, Advocates.

Respondent:

ORDER

(Through Virtual Mode)

22.01.2021: Mr. Ishaan George, Advocate representing the Appellant submits that since the Respondent was not available at the address provided in the appeal paper book, notice was served on the correct address where the Respondent is currently located. Affidavit of service of Notice has been filed in terms of Diary No.24850. The same is taken on record. Perusal thereof shows that the service has been effected by delivery of notice through speed post as also on the e-mail address of the Respondent.

It is brought to our notice by learned counsel for the Appellant that another Company Appeal (AT) (Insolvency) No.948 of 2020 arising out of the same impugned order is pending before this Appellate Tribunal and is listed on 11th February, 2021. It is submitted that the Respondent has put in his appearance in that appeal.

Contd/-.....

Since in Company Appeal (AT) (Insolvency) No.948 of 2020, Mr. Sanyam Jain, Advocate has entered appearance on behalf of the Respondent, it shall be open to the learned counsel for the Appellant to serve notice on him.

List the appeal 'for admission (after notice)' on 11th February, 2021 along with Company Appeal (AT) (Insolvency) No.948 of 2020 before Court No.III.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Kanthi Narahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g